

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1429
ANSWERED ON 11/03/2025

SOLAR PV POWER PLANTS

1429. SHRI SANJAY KUMAR JHA

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government has set-up to manufacture solar PV power plants by Government Producers, if so, the details of the companies thereto;
- (b) the details of financial assistance provided to the companies under the said programme of Government, company-wise;
- (c) whether there are any Power Purchase Agreements (PPAs) involved in manufacturing solar PV power plants, if so, the details of the companies thereto; and
- (d) the details of financial share between both the private and public companies to undertake the said project, the details thereto?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) & (b) The Government is implementing Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for setting up grid-connected Solar Photovoltaic (PV) Power Projects by the Government Producers with Viability Gap Funding (VGF) support for self-use or use by Government/ Government entities, either directly or through Distribution Companies (DISCOMS). It is mandated to use domestically manufactured solar PV cells and modules under the Scheme. The details of the companies who have been issued Letter of Award (LoA) for setting up of solar PV power projects, and financial assistance (Viability Gap Funding) provided thereto, under this Scheme are mentioned at **Annexure-I**.

(c) Under the aforesaid Scheme, the implementing Agencies namely Solar Energy Corporation of India Limited (SECI) for Tranche-I & II of the scheme and Indian Renewable Energy Development Agency (IREDA) for Tranche-III of the Scheme, have conducted bidding for the selection of the Government Producers. The Central Government or the Scheme Implementing Agencies (SECI/ IREDA) are not executing any Power Purchase Agreements (PPAs) with the selected Government Producers under this scheme. It is upto the selected Government Producers either to captively consume the solar power generated from the solar PV power projects set-up under the scheme or to execute contract with some off-taker for supplying solar power generated from the solar power projects set-up under the scheme.

(d) Only the Government Producers are eligible to set-up solar PV power projects under CPSU Scheme Phase-II. The Scheme defines the Government Producers as any entity which is either directly controlled by the Central or State Government or is under the administrative control of Central or State Government or a company in which Government is having more than 50% shareholding.

Annexure referred to in reply of parts (a) & (b) of the Rajya Sabha Unstarred Question No. 1429 for 11.03.2025 regarding 'Solar PV power plants'

Details of the companies who have been issued Letter of Award (LoA) for setting up of solar PV power projects and financial assistance (VGF) provided thereto, under the CPSU Scheme Phase-II:

Name of Government Producer	Capacity Awarded (in MW)	Net VGF released to the Government Producer till 28.02.2025 (in Rs Crore)
Tranche-I		
NTPC Limited	769	538.30
The Singareni Collieries Company Limited	90	54
Delhi Metro Rail Corporation Limited	3	1.05
Assam Power Distribution Company Limited	30*	0
Nalanda University	5	1.75
NHDC Limited	25**	0
Tranche-II		
NTPC Limited	923	541.10
The Singareni Collieries Company Limited	81	29.07
Indore Municipal Corporation	100***	0
Tranche-III		
SJVN Green Energy limited	1000	223.60
NLC India Limited	510	114.11
NHPC Limited	1000	224.50
IRCON International limited	500	112.35
NTPC Limited	1990	447.25
Solar Energy Corporation of India Limited	1200	0

*10 MW cancelled;

** 25 MW cancelled;

*** 40 MW cancelled.

